

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-308

IB - 2548/ND/2019

IN THE MATTER OF:

Manali Digi Commerce Pvt Ltd

Vs

Trinitron Softech Pvt Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 13.12.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Adv. Anuj Bhandhari & Adv. Shitij

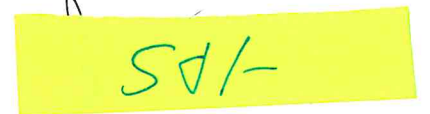
For the Respondent

: Adv. Harsh Sinha

ORDER

Ld. Counsel for the respondent has put in appearance and submitted that he has filed Vakalatnama alongwith reply through E-filing. He undertakes to file hard copy of the same with the Registry during the course of the day.

Ld. Counsel for the petitioner seeks time to file rejoinder to the reply filed by the Ld. Counsel for the respondent. Let the same be filed. List the case for 14.01.2020.



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**

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